

DIVISION BENCH  
COURT - II

S-1

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/22(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	THE CANARA BANK LIMITED VS TOPLINE COMMODITIES PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. S. Ghosh Dostidar, Adv. ] For the Financial Creditor  
Ms. Sankari Roy, Adv. ]  
Mrs. Sayari Mukhopadhyay, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present.
2. Registry is directed to issue notice to the Corporate Debtor by way of speed post and by e-mail and place the tracking information on record.
3. It is also directed to the Corporate Debtor to file reply affidavit within a period of two weeks.
4. List this matter on **7<sup>th</sup> March, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**